

ORISSA ORDINANCE No. 2 OF 1970

THE ORISSA LAND REFORMS (AMENDMENT) ORDINANCE, 1970

[Promulgated by the Governor of Orissa on the 2nd July 1970
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AN
ORDINANCE

TO AMEND THE ORISSA LAND REFORMS ACT, 1960

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Land Reforms Act, 1960 in the manner hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-first Year of the Republic of India:—

Short title and commencement. 1. (1) This Ordinance may be called the Orissa Land Reforms (Amendment) Ordinance, 1970.

(2) It shall come into force at once.

Amendment of section 22, Orissa Act 16 of 1960. 2. In section 22 of the Orissa Land Reforms Act, 1960 for Orissa Act 16 of 1960, the proviso occurring after sub-section (4) the following proviso shall be substituted, namely:—

“Provided that nothing in sub-sections (1), (2) and (3) shall apply—

(a) to any transfer by way of mortgage executed in favour of any scheduled bank within the meaning of the Reserve Bank of India Act, 1934 or in favour of any bank to 2 of 1934 which the Orissa Co-operative Societies Act, 1962 Orissa Act 3 of 1963, applies; and

(b) to any transfer by a member of the Scheduled Tribes within a Scheduled Area.”

S. S. ANSARI

GOVERNOR OF ORISSA

Dated the 2nd July 1970